

(b) Quantum of Indigenous Consumption from Central Pool Offtake from

Central Pool for 1990-91 are as under:

(Fig. in lakh tonnes)

	offtake during 90-January, 91	April	Estimated during February, 91 — March, 91	Offtake during February, 91
	Wheat	Rice	Wheat	Rice
P. D. S..	54.26	64-10	16-30	13-35
JRY+NP	022	019	0-30	0-45
Tender/open sale	690		7.00	

#### Quantity likely to be exported

##### *wheat*

Ministry of External Affairs have decided to gift 50, 000 MT of wheat to Afghanistan.

In addition to the annual ceiling of 1. 00 lakh tonnes for export of wheat products, the Government have decided to export 10. 00 lakh tonnes of wheat during 1990-91 through S. T. C. /M. M. T. C. with stocks to be made available by F. C. I.

##### *rice*

The export of basmati rice is on O. G. L. As regards non-basmati rice, it has been decided to export 10 lakh tonnes of non-basmati rice during 1990-91. Out of this 5 lakh tonnes to be exported by trade under normal procedures and the remaining 5. 00 lakh tonnes is to be exported by S. T. C. In addition Ministry of External Affairs have agreed to gift 20, 000 tonnes of rice to USSR and 5, 000 tonnes to Cambodia.

#### **Out of turn allotment of self financing scheme flats by DDA**

1279. DR. BAPU KALDATE:

SHRIMATI MIRA DAS:

Will *the* Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether it is a fact that D. D. A. has been allotting some of category III flats of S. F. S. on out-of-turn basis;

(b) if so, the names of such allottees and their date of allotment of flats from 1st February, 1989 to 31st December, 1990 and the names of persons who have been given the possession of flats, and the procedure adopted to decide the location of flats;

(c) whether it is also a fact that some handicapped persons who were made allotment out-of-turn have not been given the possession of flats whereas the later allottee have been even given the possession; and

(d) if so, what action Government propose to take to ensure justice and to punish guilty officer?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) Yes, Sir.

(b) The details of persons allotted allocated Self Financing flats on out-of-turn basis between 1-2-89 and 31-12-90 are given as per statement attached. The location of flats allotted/allocated was decided through draw of lots with the approval of the Competent Authority.

(c) No, Sir.

(d) Question does not arise.

**Statement**

*Details of persons allotted allocated sub Self Financing flats on out of turn basis between 1st February 1989 to list December, 1990*

S. No.	Name of the allottee	Date of draw	Postion of issuance, of possession letter
1	Miss Krishna Sharma	7-2-89	Not issued
2	Smt. Usha Raj Haas Khanna	14-3-89	Do.
3	Shri J. K. Mehra	22-4-88	Issued
4	Smt. Uma Piplani	31-8-89	Do.
5	Smt. Mukhtar Kaur	5-9-89	Do.
6	Shri A. K. Bhartiya	31-8-89	Do.
7	Smt. Samsher Singh	31-8-89	Do.
8	Shri T. K. Menon	31-8-89	Not issued
9	Shri Harkesh	31-1-90	Do.
10	Shri Perhalad Kumar	31-8-89	Issued
11	Smt. R. Bawani	31-8-89	Do.
12	Smt. Saroj Rani Chopra	31-8-89	Do.
13	Shri Ajit Singh	27-3-90	Not issued
14	Smt. Neelam Goel	27-3-90	Issued
15	Capt. Ajit Singh	27-3-90	Do.
16	Dr. Z. Ansari	27-3-90	Do.
17	Smt. S. Chaudhary	27-3-90	Do.
18	Shri P. R. Rajgopal & Smt. H. Shriram	27-2-90	Do.
19	Shri Dhanik Lal Mandal	No Draw held	Do.
20	Shri T. N. Chaturvedi	3-9-90	Do.
21	Smt. Sunita Gupta	23-11-90	Not issued
22	Shri Vijay J. Jala	No Draw held	Issued
23	Shri Manmohan Singh	23-11-90	Not issued!
24	Shri Sneh Kumar Gupta	5-9-89	Do.
25	Shri G. C. Saxena	No Draw held	Do.
26	Mrs. N. M. Singh	23-11-89;	Do.

**Allotment of flats to physically handicapped by D. D. A.**

1280. DR. BAPU KALDATE:  
 SHRIMATI MIRA DAS:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to the news item published in 'Jansatta', Delhi dated 14th February, 1991 about not giving possession of flat to a physically handicapped by D. D. A. whose allocation was made about two years ago;

(b) if so, the details thereof; and

(c) if reply to part (a) and (b) be in the affirmative, the remedial measures being taken by Government to ensure justice to the handicapped and actions being taken to punish the guilty officers?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) Yes, Sir.

(b) and (c) On receipt of approval of the competent Authority for allotment of a flat on out of turn basis, the name of Shri Kheda was entered in the chronological register. As soon as flats under the quota of 2-1/2 % of out of turn allotment became available, his name was put in the draw and he was declared successful for allotment of a flat in Rohini, Sector 9.

Statement

*Physical and Financial progress under IRDP during the years 1989-90 and 1990-91 (Till January, 1991)*

Sl. No.	States/UTs.	Total Families assisted in (Nos. )		% age of utilisation of funds	
		1989-90 (till January 1991)	1990-91	1989-90	1990-91 (till January, 1991)
1	2	3	4	5	6
1	Andhr. Pradesh.	255228	215389	109. 47	107. 07
2	Arunachal Pradesh-	8532	3098*	59. 48	30. 63*
3	Assam.	61146	24449	115. 50	48. 57*

Pocket 'C

The allocation of the flat has since been made on 22-2-91.

**"Families assisted under IRDP"**

1281. SHRI VISHWASRAO RAMRAO PATIL. Will the Minister of AGRICULTURE be pleased to state:

(a) the number of families assisted under the Integrated Rural Development Programme during 1989-90 and 1990-91 so far, state-wise;

(b) whether the State Governments have fully utilized the funds allotted therefor; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI JAY-ANTILAL VIRCHANDBHAI SHAH): (a) The information is given in the Statement attached.

(b) During 1989-90 the States and Union Territories, taken together, spent 102. 36 per cent of the funds allotted to them. During the current year upto January 1991, 74. 44 per cent of the allotted funds have been used by the States and Union Territories.

(c) The details are in the *Statement* attached.